

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 202 of 2020**

**IN THE MATTER OF :**

**Kridhan Infrastructure Pvt. Ltd. & Anr.**

**....Appellants**

**Vs.**

**Venkatesan Sankaranarayan & Anr.**

**...Respondents**

**Present:**

**For Appellants:**

**Mr. Krishnendu Datta and Mr. Udit  
Chauhan, Advocates**

**For Respondents:**

**Ms. Misha, Ms. Charu Bansal and Mr.  
Rupesh Gupta, for Impleader.  
Mr. Ramachandran Subramanina, Mr.  
Ashish Makhija, for Advocates.  
Mr. Anurag Bhatt for R-1.**

**ORDER**  
**(Virtual Mode)**

**13.08.2020** It is represented that 'Re-Auction' is slated on 17.08.2020.

Till then, the Liquidator is directed not to take any final decision.

The Registry is directed to list the matter on **18<sup>th</sup> August, 2020**.

The sum of Rs.15/- crores already deposited by the Appellant in the 'Escrow Account' shall not be appropriated without the prior approval of this Tribunal.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Mr. Balvinder Singh]**  
**Member (Technical)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

sr/kam